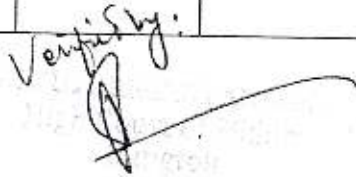


STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2021

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a) Service matter	34	03	--	03	--	--	--	03	--	--	--	--	34
b) Land Reforms													
c) Labour Laws													
d) Others	80	15	--	08	07	--	--	15	--	--	--	--	80
8 a) Banking Regulation Act, 1949													

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b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949														
9. Company petition & Application														
a) Petitions														
b) Application in Petitions														
c) Applications in liquidation proceedings														
d) Application in company appeals														
e) Matter transferred U/S 455(3) of the Companies Act														
10. Income Tax References and applications														
11. Sales Tax References and application														
12. Other Direct and indirect Tax References and applications														
a) Gift Tax Wealth Tax and Estate Duty References and Applications														
b) Other tax Revision Cases														
c) Other Tax Reference and Applications														
13. Petitions Under Indian Arbitration Act	03	01	--	01	--	--	--	01	--	--	--	--	--	03
14. Matrimonial Cases and Reference														
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References														
c) Petitions Under Section 24 of the Hindu Marriage Act														
15. Land Acquisition Reference														
16. Election Petitions and Applications														
a) Election Petitions														
b) Applications in Election Cases														
17. Insurance Act, Reference & Applications														

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18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions													
d) Cross objections	01	01	-	01	-	-	-	01	-	-	-	-	01
e) Transfer Petition (Civil)	02	--	--	--	--	--	--	--	--	--	--	--	02
f) Applications for leave to sue as indigent person	01	--	--	01	--	--	--	01	--	--	--	--	--
g) Execution application on the original side	--	--	--	--	--	--	--	--	--	--	--	--	--
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													

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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)														
k) Petitions Application for														
i) Injunction in Original Proceedings														
ii) Appointment of Receivers in Original Proceeding														
20. TOTAL	121	20	--	14	07	--	--	21	--	--	--	--	--	120
ORIGINAL SIDE (CRIMINAL)														
21. High Court Sessions														
22. Writ Petitions														
a) Relating to Investigation or Trial of Criminal cases	01	--	--	--	--	--	--	--	--	--	--	--	--	01
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973														
24. Criminal Contempt, under the Contempt of Courts Act														
25. Others														
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	01	01	--	--	--	--	--	--	--	--	--	--	--	02
26. TOTAL	02	01	--	--	--	--	--	--	--	--	--	--	--	03


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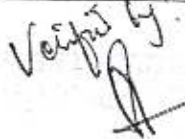
Assistant Registrar
High Court of Sikkim
Gangtok

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27. APPELLATE SIDE (CIVIL)												
Writ Appeals												
a) Service matters	--	01	--	--	--	--	--	--	--	--	--	01
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	05	--	--	01*	01	--	--	02	--	--	--	
28. Letters patent Appeals												03
29. First Appeals from												
a) Original Side												
b) Judgments	30	01	--	--	01	--	--	01	--	--	--	
c) Orders	03	--	--	01	--	--	--	01	--	--	--	30**
30. Second Appeals from Judgment	19	01	--	--	--	--	--	--	--	--	--	02
31. Miscellaneous First Appeals from												
a) Original Side												
b) Judgment												
c) Orders												
32. Miscellaneous Second Appeals from												
a) Judgment												
b) Orders												
33. Revision Petitions	07	01	--	01	--	--	--	01	--	--	--	07
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Court Appeals												
b) Review of Judgments	01	01	--	--	01	--	--	01	--	--	--	01
c) Compensation, Claims and Special Appeals	16	05	--	02	--	--	--	02	--	--	--	19
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	81	10	--	05	03	--	--	08	--	--	--	83
[*One W. A. No. 3 of 2020 transferred to Guwahati High Court vide Order dt: 18.12.2020, passed by Hon'ble Supreme Court in SUO MOTO TRANSFER PETITION (C) NO. 01 OF 2020 (In Re: Letter dated: 08/06/2020 received from High Court of Sikkim) [**03 (Three) Tax Appeals included]												

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APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	17	05	--	02	01	--	--	03	--	--	--	--	19
b) By Government from Judgment of Acquittal	04	--	--	--	--	--	--	--	--	--	--	--	04
c) By complaint, U/S 378 (4) of Criminal Procedure Code	04	--	--	--	--	--	--	--	--	--	--	--	04
39. Criminal Revisions	08	--	--	01	--	--	--	01	--	--	--	--	07
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	01	--	--	--	--	--	--	--	--	--	--	--	01
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail	01	07	--	06	--	--	--	06	--	--	--	--	02
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	35	12	--	09	01	--	--	10	--	--	--	--	37
GRAND TOTAL(20+26+37+43)	239	43	--	28	11	--	--	39	--	--	--	--	243

Prepared by:

Mand
17/12/21
Assistant Registrar
High Court of Sikkim
Gangtok

Verified by:



PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 31.03.2021 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											TOTAL
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	14	08	07	05	--	--	--	--	--	--	--	34
b) Land Reforms												
c) Labour Laws												
d) Others	35	17	08	11	05	--	03	--	--	--	01	80
8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application												
a) Petitions												
b) Application in Petitions												

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 District Registrar
 High Court of Sikkim
 Gangtok

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c) Applications in liquidation proceedings													
10. Income tax Reference & Applications													
11. Sales Tax References and application													
12. Other Direct and Indirect Tax References and Applications													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	02	--	--	--	01	--	--	--	--	--	--	--	03
14. Matrimonial Cases and References													
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
16. Election Petitions and Applications													
a) Election Petitions													
b) Applications in Election Cases													
17. Insurance Act, Reference & Applications													
18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	01	--	--	--	--	--	--	--	--	--	--	--	01
d) Cross Objections	--	--	--	--	02	--	--	--	--	--	--	--	02
e) Transfer Petition (Civil)	--	--	--	--	--	--	--	--	--	--	--	--	--
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													

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 High Court of Sikkim
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h) Special Cases under order XXXVI of civil procedure code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
20. TOTAL	52	25	15	16	08	--	03	--	--	--	01	120	
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	01	--	--	--	--	--	--	--	--	--	--	01	
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)													
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	01	01	--	--	--	--	--	--	--	--	--	02	
26. TOTAL	02	01	--	--	--	--	--	--	--	--	--	03	

Prepared by:

Assistant Registrar
High Court of Sikkim


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27. APPELLATE SIDE (Civil)												
Writ Appeals												
a) Service matters	01	--	--	--	--	--	--	--	--	--	--	01
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	--	02	01	--	--	--	--	--	--	--	--	03
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgments	08	15	05	--	02	--	--	--	--	--	--	30*
c) From Orders	01	--	01	--	--	--	--	--	--	--	--	02
30. Second Appeals from Judgment	05	08	06	01	--	--	--	--	--	--	--	20
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders												
33. Revision Petitions	02	05	--	--	--	--	--	--	--	--	--	07
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Courts Appeals												
b) Review of Judgments	01	--	--	--	--	--	--	--	--	--	--	01
c) Compensation, Claims and Special Appeals	14	04	01	--	--	--	--	--	--	--	--	19
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	32	34	14	01	02	--	--	--	--	--	--	83

[*03 (Three) Tax Appeals included]

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 High Court of Sikkim
 Gangtok

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APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	09	04	04	02	--	--	--	--	--	--	--	19
b) By Government from Judgment of Acquittal	03	--	01	--	--	--	--	--	--	--	--	04
c) By complaint, U/S 378 (4) of Criminal Procedure Code	--	--	01	01	02	--	--	--	--	--	--	04
39. Criminal Revisions	01	03	01	--	--	02	--	--	--	--	--	07
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	--	01	--	--	--	--	--	--	--	--	--	01
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	02	--	--	--	--	--	--	--	--	--	--	02
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	15	08	07	03	02	02	--	--	--	--	--	37
GRAND TOTAL (20+26+37+43)	101	68	36	20	12	02	03	--	--	--	01	243

Prepared by:

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 Gangtok

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[Signature]



PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2021

ACTUAL STRENGTH OF JUDGES					
Sanction strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	-	03	36	36

- 1) 07 (Seven) days i.e. 07/01/2021, 19/01/2021, 25/01/2021, 27/01/2021, 30/01/2021, 05/02/2021, 10/02/2021- Vacation Court were held.
 2) The court was closed on 31.03.2021 on account of Municipal Elections.

Prepared by:

 Assistant Registrar
 High Court of Sikkim
 Gangtok

Verified by:
